

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No.20/Chd/Hry/2018

In the matter of:

D R Foods Ltd.

...Petitioner

Versus

Registrar of Companies,
NCT of Delhi & Haryana.

...Respondent

Present: Mr. Mast Ram, Practising Company Secretary for the petitioner.

On the request of the authorized representative of the petitioner-company, the name of respondent No.2 be deleted from the array of respondents. Registry to do the needful.

Notice of this petition to the Registrar of Companies, NCT of Delhi and Haryana as well as the Commissioner of Income Tax, Karnal (Haryana) be issued by providing the address/particulars for 01.03.2018. The notice be collected from the Registry and the same be sent by attaching copy of the petition immediately by Speed Post with direction to file report/representation, if any, at least a week before the date fixed. The petitioner shall file affidavit of service alongwith postal receipts and tracking reports at least a week before the date fixed.

Sd/-

(Justice R.P. Nagrath)
Member(Judicial)

January 30, 2018
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